# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

### Original Application No.200/00857/2019

Jabalpur, this Wednesday, the 25<sup>th</sup> day of September, 2019

# HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

N.A. Khan S/o late Janab G. Khan, Aged about 84 years, Retired Assistant, Commissioner of Income Tax, Behind Hotel Deep Link Road, Bilaspur-495001 (C.G.)

-Applicant

(By Advocate – Shri M.N. Banerjee)

#### <u>Versus</u>

- 1. Union of India, through the Secretary, Ministry of Finance, Central Board of Direct Taxes, Jeewandeep Building, Parliament Street, New Delhi-110001
- 2. The Chairman, Central Board of Direct Taxes, North Block, New Delhi-110001
- 3. Principal Chief Commissioner of Income Tax (CCA) Aaykar Bhawan, 48 Arera Hills, Hoshangabad Road, Bhopal-462011
- 4. Chief Commissioner of Income Tax, Central Revenue Building, Civil lines, Raipur-492001 (M.P.)

- Respondents

### ORDER (ORAL)

#### By Navin Tandon, AM:-

The applicant retired as Income Tax Officer on 31.12.1992.

2. It has been submitted that his pension has not been revised as per the relief granted by the Principal Bench of this

O.A. No. 200/00857/2019

which has been affirmed by the Hon'ble Supreme Court of

Tribunal vide its order dated 01.11.2011 in O.A. No. 655/2010,

India, which is applicable to all Pre-2006 retirees.

3. He submits that he has submitted his detailed

representation dated 14.11.2018 (Annexure A/2) to the

respondents which has not been decided so far.

**4.** At this stage learned counsel for the applicant submits that

the applicant is already 84 years of age and he would be

satisfied if the respondents are directed to dispose of his

representation in a time bound manner.

5. We have considered the matter and dispose off the same

at the admission stage itself, without going into the merits of the

case, with a direction to the respondents to consider and decide

the representation dated 14.11.2018 (Annexure A/2), if not

already decided, by a reasoned and speaking order within a

period of 60 days from the date of receipt of certified copy of

this order.

**6.** O.A. is accordingly disposed of.

(Ramesh Singh Thakur) Judicial Member (Navin Tandon) Administrative Member

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